

ITEM NO.26 Court 1 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(Civil) No.13/2022

LAWYERS VOICE

Petitioner(s)

VERSUS

THE STATE OF PUNJAB & ORS.

Respondent(s)

(FOR ADMISSION and IA No.2927/2022-EXEMPTION FROM FILING AFFIDAVIT)

Date : 12-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Maninder Singh, Adv.
Mr. Prabhas Bajaj, Adv.
Mr. Pranav Saigal, Adv.
Ms. Ashita Chawala, Adv.
Mr. Sandeep Singh, AOR

For State of
Punjab

Mr. D.S. Patwalia, AG
Mr. Sehaj Bir Singh, DAG
Mr. Kannan Malik, AAG
Mrs. Jaspreet Gogia, AOR

For UOI

Mr. Tushar Mehta, SG
Mr. K.M. Nataraj, ASG
Mr. Rajat Nair, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Arvind Kumar sharma, AOR

For Intervenor

Mr. S. Charanjeet Singh Chanderpal, Adv.
Mr. Anil Kumar, AOR

For Intervenor

Mr. Vipin Kumar Saxena, Adv.
Mr. Amit, Adv.
Mr. Mukesh Kumar Singh, Adv.
Mr. Maneesh Saxena, Adv.
For M/s.Mukesh Kr. Singh & Co, AOR,

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

This Court has passed the following directions, in terms of the Signed Reportable Order:-

“We therefore deem it appropriate to appoint an Enquiry Committee comprising the following:

- i. Justice Indu Malhotra, a former Judge of the Supreme Court of India- Chairperson;
- ii. Director General or his nominee not below the rank of Inspector General of Police of National Investigation Agency- Member;
- iii. Director General of Police, Union Territory of Chandigarh- Member;
- iv. Additional Director General of Police (Security), State of Punjab- Member;
- v. Registrar General, Punjab and Haryana High Court- Member-cum-Coordinator.

The following are the Terms of Reference for the Enquiry Committee:

- i. What were the causes for the security breach for the incident on 5th January 2022?
- ii. Who are responsible for such a breach, and to what extent?
- iii. What should be the remedial measures or safeguards necessary for the security of the Hon'ble Prime Minister or other Protectees?
- iv. Any suggestions or recommendations for improving the safety and security of other Constitutional functionaries.
- v. Any other incidental issue that the Committee may deem fit and proper.

The Enquiry Committee is requested to submit its report at the earliest.

Let the entire record seized pursuant to our order dated 7th January, 2022, be handed over to the Chairperson of the Enquiry Committee within three days. The Union of India and State Government are directed to provide full assistance to the Enquiry Committee for completion of the assigned task.

The Chairperson of the Enquiry Committee shall be entitled to all the perks of a sitting Supreme Court Judge minus pension. They shall be provided full secretarial assistance, official car and other paraphernalia for effective completion of the enquiry, as directed above.

Till conclusion of the proceedings of the Enquiry Committee constituted above, the enquiries ordered by the Central Government and the State Government shall be kept in abeyance.

List the matter after receipt of the Report of the Enquiry Committee."

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)

(Signed Reportable Order is placed on the file)